

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

**PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066**

**SINGLE MEMBER APPEAL BRANCH**

Appeal No. ST/498 /2009 – SM[BR]

Date 04/11/2009

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S YOURS CABLE,  
SCO 25A, SECTOR-5, MANSA DEVI COMPLEX,  
SWASTIK VIHAR, PANCHKULA.  
M/S YOURS CABLE,

Appellant

Vs

Respondent

C.C.E. PANCHKULA

I am directed to transmit herewith a certified copy of **Final order No. 1396 / 2009 –SM[BR]** dated 21.10.2009 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar  
(SM Appeal Branch)

**Copy to :**

1. Respondent

C.C.E. PANCHKULA

SCO NO. 407 AND 408, SECTOR 8, PANCHKULA (HARYANA) 134119.

2. Adv. / Consult

MR.JOY KUMAR

FLAT NO 261/1, SEC 45-A, CHANDIGARH.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

Assistant Registrar  
(SM Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

**COURT-III**

**Date of hearing/decision: 21.10.2009**

**Service Tax Appeal No.498 of 2009-SM**

Arising out of the Stay Order No.522/2009-SM(BR) dated 7.9.2009 passed by the CESTAT, New Delhi read with order in original No.07/COMMR/PKL/REV/2009 dated 23.3.2009 passed by the Commissioner, Central Excise, Panchkula.

For Approval and Signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

|   |                                                                                                                                   |      |
|---|-----------------------------------------------------------------------------------------------------------------------------------|------|
| 1 | Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?      |      |
| 2 | Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? |      |
| 3 | Whether their Lordships wish to see the fair copy of the Order?                                                                   | Seen |
| 4 | Whether Order is to be circulated to the Departmental authorities?                                                                | Yes  |

M/s Yours Cable

....

Appellant

Vs.

C.C.E., Panchkula

....

Respondent

Appearance:

None for the appellant  
Shri S.K. Bhaskar, Authorized Departmental Representative (SDR) for the Revenue.

Coram: Hon'ble Shri P.K. Das, Member (Judicial)

Oral Order No. 1396/2009 SM (Br)

Per P.K. Das:

Vide Stay Order No.522/2009-SM(BR) dated 7<sup>th</sup> September 2009 the applicant was directed to deposit a sum of Rs.50,000/- and to report compliance on 21<sup>st</sup> October, 2009.

2. Today, when the matter was called none appears on behalf of the appellant. There is no compliance report in the file. In view of that, the appeal is dismissed for non-compliance of the Stay Order dated 7<sup>th</sup> September 2009.

SCD

(P.K. Das)  
Member (Judicial)